

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6559
ANSWERED ON:09.05.2002
FACING OUT OF DCA PENALTY
GADDE RAMAMOCHAN;M.V.V.S MURTHI;MANSINH PATEL

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned '100 foreign companies to face DCA penalty' appearing in Economic Times dated 15.4.2002 at page No. 6;
- (b) if so, the details thereof;
- (c) the time by when they have not filed their annual returns, balance sheet and other documents to the registrar of companies; and
- (d) the reasons for the delay in taking action against these companies under Section 611 of the Companies Act 1956?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) : Some foreign companies applied for condonation of delay in filing of statutory documents [annual returns, balance sheets and other documents] with the Registrar of Companies. The delay varies from some days to a few years. Section 611 of Companies Act, 1956 does not apply to foreign companies.